

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/74/2020**

This the 06<sup>th</sup> day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Satvinder Singh S/O S. Joginder Singh, R/O H.No. 1399, Sector No. 7, Lane No. 2, Nanak Nagar, Jammu, aged about 38 years.

.....Applicant

(Advocate:-Ms. Surinder Kaur)

**Versus**

1. State of Jammu & Kashmir through its Chief Secretary, Government of J& K, Civil Sectt., Srinagar.
2. Transport Commissioner, J&K Govt. Civil Sectt, Srinagar.
3. Managing Director, J&K SRTC, Jammu/Srinagar.
4. Joint Managing Director, J&K SRTC, Jammu.
5. General Manager, (Admn.), J& K SRTC, Jammu.
6. General Manager (Ops, JKSRTC, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted by the learned A.A.G. that since the respondent J&K State Road Transport Corporation has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the J&K State Road Transport Corporation



under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Road Transport Corporation.



2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 30.04.2021.

**(TARUN SHRIDHAR)**  
**MEMBER (A)**  
JNS

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**